

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 50/08 held on 11.03.2008.

The Meeting No.50/08 of Norms Committee-II was held on 11.03.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Director	DIT
3.	Shri. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A.K. Mishra, AD	M/o Steel
5.	Shri B. D. Ghosh, Jt. IA	M/o Steel
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.			

	Case No.:11/30/80-ALC2/2007	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00483/AM08/	RLA File :07/24/040/00463/AM08/	Lic.No/Date:0710053696 05.10.2007	Defer Date:
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

	Case No.:16/30/80-ALC2/2007	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00488/AM08/	RLA File :07/24/040/00479/AM08/	Lic.No/Date:0710053703 05.10.2007	Defer Date:
3	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

	Case No.:31/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00503/AM08/	RLA File :07/21/040/00709/AM08/	Lic.No/Date:0710053783 11.10.2007	Defer Date:
4	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

5	Case No.:33/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00505/AM08/	RLA File :07/24/040/00502/AM08/	Lic.No/Date:0710053802 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

6	Case No.:18/33/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00558/AM08/	RLA File :03/95/040/00765/AM08/	Lic.No/Date:0310448808 01.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.04.2008: - 1. Information in respect of Sl.No. 5 & 11 of the Standard Deficiency Format.			

7	Case No.:25/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status:Case Added
	HQ File :01/80/050/00565/AM08/	RLA File :31/24/040/00260/AM08/	Lic.No/Date:3110031468 05.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

8	Case No.: 26/33/80-ALC2/2007	Party Name:FORBES MARSHALL PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/80/050/00566/AM08/	RLA File :31/24/040/00267/AM08/	Lic.No/Date:3110031469 05.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

9	Case No.: 7/36/80-ALC2/2007	Party Name:ICAM TECHNOLOGY	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/80/050/00580/AM08/	RLA File :52/24/040/00020/AM08/	Lic.No/Date:5210022448 08.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

10	Case No.: 1/50/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:50/81-ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/81/050/00679/AM08/	RLA File :32/24/040/00079/AM08/	Lic.No/Date:3210037271 15.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.04.2008: - Information in respect of Sl.No. 1, 3, 4, 5, 10 & 11 of the Standard Deficiency Format. A copy of application to be sent to DHI.			

11	Case No.: 2/50/81-ALC2/2007	Party Name:KHANDELWAL BRASS INDUSTRIES,	Meet No/Date:50/81- ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/81/050/00680/AM08/	RLA File :24/80/040/00007/AM08/	Lic.No/Date:2410020595 20.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. On receipt of the application, the same may be referred to DIPP. Opinion of DC(SSl) on the above case may also be sought on the case when received from RA. The case stands deferred and to be relisted on 29.04.2008.			

12	Case No.: 3/50/81-ALC2/2007	Party Name:SINTEX INDUSTRIES LTD,	Meet No/Date:50/81- ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/81/050/00681/AM08/	RLA File :08/24/040/00259/AM08/	Lic.No/Date:0810070266 21.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

13	Case No.: 5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81- ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 29.04.2008.			

14	Case No.: 4/50/81-ALC2/2007	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:50/81- ALC2/2007 11.03.2008	Status: Case Added
	HQ File :01/81/050/00682/AM08/	RLA File :24/80/040/00008/AM08/	Lic.No/Date:2410020660 28.02.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. On receipt of the application, the same may be referred to DIPP. Opinion of DC(SSi) on the above case may also be sought on the case when received from RA. The case stands deferred and to be relisted on 29.04.2008.			

FRESH CASE-AR-

Case No.AR -117	M/s. Control Techniques India Ltd. Chennai .
Meeting No.50/08	F.No.01/ 81/50/134/am08/DES-II
Dated: 11-03-2008	Advance Licence No 0410089888 dt. 08-06-2007
	RLA F.No. 04/24/40/92/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 29.04.2008.

Case No.AR -118	M/s. Control Techniques India Ltd. Chennai .
Meeting No.50/08	F.No.01/ 81/50/67/am08/DES-II
Dated: 11-03-2008	Advance Licence No 0410089287 dt. 03-05-2007
	RLA F.No. 04/24/40/28/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 29.04.2008.

PART –C-

Case No.c - 20	M/s.Vijai Elelctricals Ltd. .
Meeting No.50/08	F.No.01/81/162/1152/AM08/DES-II
Dated: 11-03-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 50/81 held on 11.03.2008.The committee observed that for amendment of the SION, written comments of DHI are required. Hence, decided to request DHI and M/o Steel for furnishing the same. The case stands deferred and to be relisted on 25.04.2008.
